<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 409 OF 2017 IN DFR NO. 682 OF 2017

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra State Electricity Distribution Co. Ltd. Vs.			Appellant(s)
Maharashtra Electricity Regulato			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Himangini Meh	ta
Counsel for the Respondent(s)	ORD	Ms. Dipali Sheth for)ER	⁻ R-2

IA NO. 409 OF 2017 (Appln. for condonation of delay in re-filing)

There is 72 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant learned counsel for Respondent No.2. Having heard learned counsel and on a perusal of the explanation, we are of the opinion that delay in re-filing needs to be condoned. Hence, without expressing any opinion on the merits of the case, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>02.08.2017.</u>

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson